



**Government of Jammu and Kashmir
Home Department**

**The Jammu and Kashmir Private Security Agencies (Regulation)
Rules, 2016**

Notification,

Jammu, the 1st April, 2016

SRO 114.- In exercise of powers conferred by section 26 of the Jammu and Kashmir Private Security Agencies (Regulation) Act, 2015 (Act No. IX of 2015), the Governor hereby make the following Rules; namely:-

1. Short title and commencement.-

1. These Rules may be called the Jammu and Kashmir Private Security Agencies (Regulation) Rules, 2016.
2. They shall come into force from the date of their publication in the Official Gazette.

2. Definitions. - (1) In these rules, unless, the context otherwise provides:-

- (a) "Act" means the Jammu and Kashmir Private Security Agencies (Regulation) Act, 2015.
- (b) "Controlling Authority" means, the Controlling Authority appointed under sub-section (1) of section 3;
- (c) "Form" means a Form appended to these Rules;
- (d) "Government" means the Government of Jammu and Kashmir;
- (e) "Guard" means the Private Security Guard as defined in clause (i) of section 2 of the Act.
- (f) "License" means a license as under clause (d) of section 2 of the Act;
- (g) "Rules" means the Jammu and Kashmir Private Security Agencies (Regulation) Rules, 2016;

(2) Words and expressions used in the Rules but not defined above shall have the same meaning(s) respectively assigned to them in the Act.

3. Manner of making application for grant of license.-

1. Every application by an Agency for the grant of a license under sub-section (1) of section 6 of the Act shall be made to the Controlling Authority in the format prescribed in Form V.

2. Every application referred to in sub-rule (1) above shall be accompanied by fee as specified under sub-section (2) of section 6 of the Act, in the form of crossed bank draft or banker's cheque payable to the Controlling Authority, as under:-

a. Rs. 5000/- only, if the Agency is operating in one district.

b. Rs. 10,000/- only, if the Agency is operating in more than one but upto five districts.

c. Rs. 20,000/- only, if the Agency is operating in the whole State.

3. Every application referred to in sub-rule (1) above shall be either personally delivered to the Controlling Authority or sent to him by registered post or through a representative:

Provided that where an application is delivered personally or through a representative, the Controlling Authority shall, after noting thereon the date of receipt of the application, acknowledge the receipt to the applicant or his representative, as the case may be.



